

In the matter of:-

STATE

VS

Vimla & Ors.

FIR No.0250/2014

U/s 420/468/471 IPC

P.S.:Mayur Vihar

APPLICATION FOR CALLING THE STATUS REPORT FROM THE
SHO/I.O. CONCERNED ON BEHALF OF THE COMPLAINANT
NAMELY RAVI GAUTAM S/O LATE SMT. SUMAN LATA

MOST RESPECTFULLY SHOWETH:-

1. That the mother of the applicant was the complainant in the aforesaid matter but now the applicant is parokar.

2. That the applicant/complainant wants to know the status of the aforesaid matter but the IO of case concerned has not taken any action against the aforesaid accused, nor informed the complainant regarding the status/progress of the present case despite several visits and request made by the complainant.

*Application made
Person present
I/O SHO to report
19/11/21*

*4/11/21
Pr. Nav
Purpon
19/11/21
A
4/11/21*

*I will do my application
17/10/21*

*for the applicant
cancel the appointment
with the concerned person
The present case is
closed as per the
order of the court*

*mm
19/11/21*

IN THE COURT OF SH. ANSHUL MEHTA, M.M.,
KARKARDOOMA COURTS, DELHI

IN RE:-

STATE

VS.

SAGAR

FIR NO.06/2021

U/S: 363 IPC

P.S.: GANDHI NAGAR

APPLICATION ON BEHALF OF COMPLAINANT FOR
RELEASING THE VICTIM NAMEDLY KANCHAN FROM
ROSE UDAAN HOME FOR GIRLS AT G.T. ROAD,
BLOCK-B, KAMLA NAGAR, DELHI-110007.

MOST RESPECTFULLY SHOWETH:-

1. That the victim who is minor came with the accused namely Sagar to P.S. Gandhi Nagar and surrendered themselves.
2. That thereafter IO of the case namely Navneet Teotia disallowed to take the daughter and without informing the applicant, the said victim confined at ROSE UDAAN HOME FOR GIRLS AT G.T. ROAD, BLOCK-B, KAMLA NAGAR, DELHI-110007.

PRAYER

It is, therefore, prayed that the minor daughter of applicant may kindly be released from ROSE UDAAN HOME FOR GIRLS AT G.T. ROAD,

*FD/SHo to report
on 13/1/21
MM/KKB
17/1/21*

*13/1/21
Pr. Navn.
surrendered filled
Pd up 19/1/21.
A
12/1/21*

*19/1/21
for more
Applications // Du
as more proceed
Prms
19/1/21*

FIR No. 389/18
PS Mayur Vihar

19.01.2021

Present : Ld. APP for the State.

This is an application seeking direction to the licencee authority for renewal of the licence of applicant / accused.

Report filed by the iO.

Perusal of the report reveals that the DL of the applicant / accused has been cancelled in the present FIR by the order of ACP (Traffic) vide letter no. 2146/ACP/T/East District.

Therefore, in view of the above, the application is dismissed as no purpose will be served by releasing a cancelled DL.



(ANSHUL MEHTA)

MM (East)/KKD/Delhi/19.01.2021

STATE Vs. Abhijeet @ Sunny
FIR No. 323/20
PS Gandhi Nagar

19.01.2021

Present : Ld. APP for the State.

Sh. Raman Chatwal, LAC for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

Both the sides are heard on the application.

Considering the following :

1. that the accused has been previously involved in almost 20 offences of similar nature;
2. that the victim has identified the accused in CCTV footage;
3. that there is no permanent address of the applicant/accused.

In view of above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)

MM (East)/KKD/Delhi/19.01.2021

FIR No. 177/14
PS. Mayur Vihar
State vs. Shiraj

18.01.2021

Present ; Ld. APP for the State.

IO in person.

Sh. Raman Chatwal, Ld. LAC for applicant.

This is an application for releasing the applicant/accused on personal bond and deduction the surety amount.

Reply filed by the IO.

Both the sides are heard on the application.

As per the reply filed by the IO, the accused / applicant or any of his family member are not residing at the given address. It is further submitted by the IO that as per the information received, the father of the applicant / accused has sold the said property.

Since there is no address of the accused and also the address given by the accused is not his own, therefore, court is not inclined to release the accused on personal bond. Accordingly, the application is dismissed.

File be consigned to record room.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.01.2021

STATE Vs. Shahid
FIR No. 283/20
PS Gandhi Nagar

19.01.2021

Present : Ld. APP for the State.

Sh. Raman Chatwal, LAC for applicant.

IO/ASI Sanjeev in person.

An application for releasing the accused/applicant on personal bond is filed.

Reply filed by the IO.

Both the sides are heard on the application.

As per the reply filed by IO the applicant / accused is permanent resident at the given address i.e. H-12, Janta Mazdoor colony, Welcome, Delhi. Further it is submitted that he resides at the given address with his unmarried sister.

In view of the above court is of the opinion that there is no reason as to why sister of the accused cannot stand as a surety for him. Accordingly, the present application is dismissed.

Copy of this order be given dasti to Id. LAC for applicant / accused.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/19.01.2021

STATE Vs. Shahid
FIR No. 284/20
PS Gandhi Nagar

19.01.2021

Present : Ld. APP for the State.

Sh. Raman Chatwal, LAC for applicant.

ASI Sanjeev on behalf of IO.

An application for releasing the accused/applicant on personal bond is filed.

Reply filed by the IO.

Both the sides are heard on the application.

As per the reply filed by IO the applicant / accused is permanent resident at the given address i.e. H-12, Janta Mazdoor colony, Welcome, Delhi. Further it is submitted that he resides at the given address with his unmarried sister.

In view of the above court is of the opinion that there is no reason as to why sister of the accused cannot stand as a surety for him. Accordingly, the present application is dismissed.

Copy of this order be given dasti to ld. LAC for applicant / accused.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/19.01.2021

STATE Vs. Mohd. Israr
FIR No. 359/20
PS Gandhi Nagar

19.01.2021

Present : Ld. APP for the State.

Sh. Faruq Ahmed, Ld. Counsel for applicant/accused.

IO/ASI Subhash Chand in person.

An application U/Sec. 437 Cr.P.C. for the release of the accused Md. Israr is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

It is submitted that a previous bail application, in the present case, has been dismissed vide order dated 19.12.2020 passed by Ld. ASJ (E). Perusal of the said order reveals that the same was dismissed on the ground of previous involvement of the applicant /accused in similar types of cases. Further perusal of the said order reveals that the counsel for applicant/accused, in the said proceedings submitted that the investigation has already been completed.

Today it is submitted by Id. Counsel on behalf of applicant that the fresh ground, since the date of the order of Ld. ASJ, is that at the time of order of Ld. ASJ he had not perused the chargesheet and that after perusal of the chargesheet it is revealed that there are no signatures of the applicant/accused on the seizure memo of Rs. 1200/-.

Since it has already been recorded in the order of Ld. ASJ (E) dt. 19.12.2020 that investigation has already been completed; Therefore, in the opinion of the court , as per record there is no new ground since the order of Ld. ASJ (E). Further in this situation, the present court is not competent to interfere, in any way, with the order of Id. ASJ.

However, considering the submissions of Ld. Counsel for applicant/accused , the Id. Counsel is at liberty to again approach to Ld. Sessions Court for any direction/order. Application is disposed off accordingly. Copy of the order be given dasti on request to the Id. Counsel for applicant/accused.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/19.01.2021

STATE Vs. Arshad
FIR No. 384/20
PS Mayur Vihar

19.01.2021

Present : Ld. APP for the State.

Sh. Raman Chatwal, LAC for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Mohd.

Arshad is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the applicant/accused is young boy of 23 years old;
2. that there is no previous involvement of the applicant / accused;
3. that the case property is not recovered from the possession of the accused.
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/19.01.2021